



**KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
FIFTH SESSION**

**THE KARNATAKA MUNICIPALITIES AND CERTAIN OTHER LAW
(AMENDMENT) BILL, 2014
(L.A. Bill No. 56 of 2014)**

A Bill further to amend the Karnataka Municipalities Act, 1964 and the Karnataka Municipal Corporations Act, 1976.

Whereas it is expedient further to amend the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964), and the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Sixty fifth year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Municipalities and Certain Other Law (Amendment) Act, 2014.

(2) It shall come into force at once.

2. Amendment of the Karnataka Act 22 of 1964.- In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964), in section 2, in clause (3), after the words "any other such structure" the words "including telecommunication tower or Advertisement structures whatever name called" shall be inserted.

3. Amendment of the Karnataka Act 14 of 1977.- In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977), in section 2, in clause (1A), in sub-clause (a), for the words "any other such structure" the words "any other structure including telecommunication tower or Advertisement structure, whatever name called" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) and the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) to comply the observation made by Hon'ble High Court of Karnataka in W.A. Nos. 1/2011 and 551-552/2011 c/w W.A. Nos. 1009/2011 and others and further to give effect to levy tax on telecommunication towers or advertisement structure by urban local bodies.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

Dr. QAMARUL-ISLAM

Minister for Municipal Administration,
Local Bodies, Public Enterprises,
Minorities Welfare and Wakf

P. OMPRAKASHA

Secretary
Karnataka Legislative Assembly

ANNEXURE

THE EXTRACT FROM THE KARNATAKA MUNICIPALITIES ACT, 1964
(KARNATAKA ACT NO. 22 OF 1964)

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2. Definitions.— In this Act, unless the context otherwise requires,-

XX**XX****XX**

(3) “building” includes a house, out-house, stable, latrine, urinal, shed, hut, wall, verandah, fixed platform, plinth, doorstep, staircase or any other such structure, whether of masonry, bricks, wood, mud, metal or any other material whatsoever; but does not include a portable shelter;

XX**XX****XX**

**THE EXTRACT FROM THE KARNATAKA MUNICIPAL CORPORATIONS
ACT, 1976 (KARNATAKA ACT NO. 22 OF 1977)**

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2. Definitions.— In this Act, unless the context otherwise requires,-

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(1A) “building” includes,- (a) a house, out-house, stable, privy, shed, hut, wall, verandah, fixed platform, plinth, door step and any other such structure, whether of masonry, bricks, wood, mud, metal or any other material whatsoever;

XX**XX****XX**